

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2201**

ANSWERED ON MONDAY, AUGUST 5, 2024/14 SHRAVANA, 1946 (SAKA)

REASONS FOR SLOWDOWN IN CSR SPENDING

QUESTION

2201 SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has any data on CSR spending by corporations since 2014, year-wise;**
- (b) whether there is a slowdown in CSR spending since 2014 and if so, the details thereof and the reasons therefor, sector-wise;**
- (c) the initiatives taken by the Government to encourage and facilitate CSR spending by corporations;**
- (d) whether any new policies or amendments are planned to enhance the effectiveness of CSR spending;**
- (e) the main challenges faced by corporations in meeting their CSR obligations; and**
- (f) whether the Government proposes to address these challenges to ensure smoother and more effective CSR implementation?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a): Yes Sir. On the basis of the filings made by the companies in the MCA21 registry, the CSR spent by all the companies since inception in a year-wise format is as below:

Sr. No.	Financial Year	Amount (in Cr.)
1.	2014-15	10,065.93
2.	2015-16	14,517.21
3.	2016-17	14,542.51
4.	2017-18	17,098.57

5.	2018-19	20,217.65
6.	2019-20	24,965.82
7.	2020-21	26,210.95
8.	2021-22	26,616.30
9.	2022-23	29,987.92
Grand Total		184,222.87

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

(b): There is no slowdown in CSR spending since 2014.

(c) to (f): Under CSR legal framework, every CSR mandated company as mentioned under section 135(1) is obligated to comply with the CSR provisions. As of now, there is no such proposal for any new policies or amendments. The CSR statutory framework is an evolving law and in keeping with eco-system needs. Various amendments in section 135 of Companies Act, 2013, Schedule VII of the Act and CSR Policy Rules, 2014 have been made till date. These amendments addressed challenges and streamlined CSR process which further have encouraged, facilitated and strengthened the effectiveness of CSR eco-system and ensured a smoother CSR implementation.
